

6

O.A. No. 192/2009Order dated 26.3.2010

Heard Shri V. B. Mahapatra, learned Senior Standing Counsel, who submits that the order dated 19.5.2009 of this Tribunal has already been complied with. Neither the learned Counsel for the applicant nor the applicant in person is present when called. No petition/Memo has been filed by the applicant seeking further continuance of the stay order granted by this Tribunal on 19.5.2009. It seems that the applicant is no longer interested in prosecuting this O.A. any further. Hence, the O.A. is dismissed for default.

Inform the parties.

[Signature]
Administrative Member